IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

<u>CIVIL APPEAL NO(S). 6212-6213/2021</u>

CRPF

Appellant(s)

Respondent(s)

VERSUS

MANOJ MISHRA & ORS.

<u>O R D E R</u>

We do not find any merit in the present appeals.

The appeals are, accordingly, dismissed.

Pending application(s), if any, stand disposed of.

....J. (SANJIV KHANNA)

....J. (BELA M. TRIVEDI)

NEW DELHI NOVEMBER 12, 2021. ITEM NO.8 Court 16 (Video Conferencing)

SECTION XVII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 6212-6213/2021

CRPF

Appellant(s)

VERSUS

MANOJ MISHRA & ORS.

Respondent(s)

(IA NO.129039/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA NO.129041/2021-STAY APPLICATION)

Date : 12-11-2021 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s)	Ms. Ashwarya Bhati, ASG
	Ms. Ruchi Kohli, Adv.
	Ms. Archana Pathak Dave, Adv.
	Ms. Neela Gokhale, Adv.
	Mr. Navanjay Mahapatra, Adv.
	Ms. Meena Sagar, Adv.
	Mr. Arvind Kumar Sharma, Adv.
	Mr. Merusagar Samantaray, Adv.

Mr. B. V. Balaram Das, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

The appeals are dismissed in terms of the signed order.

Pending application(s), if any, stand disposed of.

(BABITA PANDEY) (ANITA RANI AHUJA) COURT MASTER (SH) ASSISTANT REGISTRAR (Signed order is placed on the file)